

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.

Petitioners : ReNew Solar Power Pvt. Ltd. & Anr.

Respondents : Central Transmission Utility of India Ltd. (CTUIL) & Ors.

Petition No. 112/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.

Petitioner : ReNew Surya Ojas Pvt. Ltd.

Respondents : Central Transmission Utility of India Ltd & Ors.

Petition No. 15/RP/2024 along with IA No. 97/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 111/MP/2024.

Petitioners : ReNew Solar Power Pvt. Ltd. and Anr.

Respondents : Central Transmission Utility of India Ltd & Ors.

Petition No. 16/RP/2024 along with IA No. 47/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 112/MP/2024.



Petitioner : ReNew Surya Ojas Pvt. Ltd.

Respondents : Central Transmission Utility of India Ltd & Ors.

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Girik Bhalla, Advocate, ReNew
Ms. Ranjitha Ramachandran, Advocate, CTUIL
Ms. Srishti Khindaria, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners sought an adjournment due to the unavailability of the arguing counsel and requested that the matter be listed after two weeks. He further sought permission to file an affidavit for placing on record certain additional documents in Petition Nos. 111/MP/2024 and 112/MP/2024, and accordingly, requested the opening of the e-filing portal for uploading the same by tomorrow.

2. Learned counsel for the Respondent, CTUIL, submitted that if the Petitioner wishes to place on record additional documents on record, the same has to be done by way of an application, rather than through an affidavit. She further sought liberty to file a response to this additional affidavit, if required.

3. In response, the learned counsel for the Petitioner submitted that the Petitioner is requesting the placing on record only such documents which are available in the public domain for the ease of adjudication of the disputes involved in these matters. In any case, CTUIL may raise such an objection only after perusing the additional documents to be filed by the Petitioners.

4. Considering that all these matters are connected with and based on the request of the learned counsel for the Petitioners, the Commission adjourned these matters. The Commission also permitted the Petitioners to place on record additional documents within a week, with a copy to the Respondents, who may file their response, if required, within two weeks thereafter.

5. The Petitions will be listed for the hearing on **25.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)